2009

## ANNOUNCEMENT RESITTING OF THE HOUSE ON THE 5th INSTEAD OF ON THE 4th MARCH, 1969

MR. CHAIRMAN: The holiday on account of Holi has been changed from March 5 to March 4. Consequently, the business, including questions, set down for March 4 will be taken up on March 5.

SHRI M. P. BHARGAVA (Uttar Pradesh): Mr. Chairman, I express my thanks to the Government for taking an expeditious decision in the matter.

श्री राजनारायण (उत्तर प्रदेश) : सभापति जी, मैं घर विभाग के बौद्धिक-दिवालियेपन के बारे में उनकी दिंदा करना चाहता हं जो कि इतने दिनों तक, इतने समय तक, मानसिक तकलीफ हमको हुई और अध्यकी खिदमत में लत लिख कर जाना पड़ा। श्रीमन्, मैं वाराणसी से आ रहा हूं और वाराणसी में भी 4 तारीख को ही होली है। इसलिये यहां के गृह विभाग को आप आदेश दीजिये कि त्योहारों के बारे में इस तरह की बंगलिंग भविष्य में न करें।

थी पीताम्बर दास (उत्तर प्रदेश) : इस छुट्टी के सवाल को भंडारी जी ने हाउस में पहले भी उठाया था. . .

MR. CHAIRMAN: Mr. Bhandari raised it. He came to my room and then told me.

SHRI PITAMBER DAS: This decision ought to have been taken earlier.

MR. CHAIRMAN: Anyhow, it is never too late to mend.

SHRI LOKANATH MISRA (Orissa): This arrangement puts everybody ro inconvenience. We discussed this matter on the floor of the House the other day. Then it was decided that we would be sitting on the 4th. Now, at the last moment it is going to be changed. We had arranged our programmes accordingly. It is very difficult for us to change it. Unless the Government's mind is made clear earlier or the House takes a decision in the matter early enough, if it keeps pending till the last minute, and then the decision is taken, it inconveniences us.

MR. CHAIRMAN: The Leader of the House was in touch with the matter and then today they have come to a decision, on a number of suggestions.

श्री राजनारायणः श्रीमन्, मिश्रा जी का कहना विल्कुल सही है। देखिये, मिश्राजी का कहना विल्कुल सही है। जब मैं यहां से वार।णसी जा रहा था तो उस समय मझको यह बताया गया था। मैं यह कहता हं कि आपने जो फैसला सुनाया है वह सही है लेकिन. . .

MR. CHAIRMAN: Hereafter should be very careful to see that matters are decided very early, so there will be no inconvenience to

श्री राष्ट्रमाराधण : श्रीमन, लेकिन एक बात मैं मिश्रा जी से भी कहना चाहेगा कि मिश्रा जी इतनी जल्दी मान न लिया करें गवनंमेंट के हिसीजन को क्योंकि जो तक हमने आज रखे हैं उनको उसी दिन अगर रखे होते तो शायद उसी दिन वह इसको मान लेते।

SHRI MULKA GOVINDA REDDY (Mysore): It only exposes the fact that the Government is a prisoner of indecision. They did not take any decision.

## CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED RECENT STATEMENT BY SHRI Z. A. BHUTTO, EX-FOREIGN MINISTER OF PAKISTAN, CONCERNING KASHMIR ISSUE IN THE CONTEXT OF RECENT DEVELOPMENTS IN PAKISTAN-(Contd.)

MR. CHAIRMAN: Mr. Purkayastha, and no others to be allowed.

SHRI M. PURKAYASTHA: May I know from the hon. Minister of External Affairs whether the Government of India's attention has been drawn to a document circulated by Mr. Bhutto's Pakistan People's Party, which has urged that Pakistan should have special relations with the people of Assam with the ultimate view of including Assam in Pakistan and, if so, may I know what steps have been taken by the Government to counteract this propaganda and prevent the movement of rebel Mizos and rebel Nagas and Pakistani infiltrators between Assam and East Pakistan?

DR. BHAI MAHAV IR (Delhi): One small clarification . . ,

(Special Powers) Continuan e Bill, 19C9

SHR1 DINESH SINGH: Steps are being laken to prevent infiltration of people from outside and this has been made known to the House from time to time. So far as the question of Assam is concerned, it is an integral part of India and no amount of propaganda by Mr. Bhutto's followers or anybody else is going to change this fact.

Armed Forces

## TWENTY-EIGHTH REPORT OF THE COMMITTEE ON PUBLIC UNDER-**TAKINGS**

SHRI RAJENDRA PRATAP SINHA (Bihar): Sir, I beg to lay on the Table a copy of the Twenty-eighth Report of the Committee on Public Undertak'm»s (1968-69) on aclion taken by Governmeat on the recommendations contained in th; Thirty-eighth Report of the Committee on Public Undertakings (1966-67) on P/ri'es and Chemicals Development C >.

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair] ARMED FORCES (SPECIA<sup>1</sup> POWERS) CONTINUANCE BIL. 1969-contd.

SHRI S. K. V A IS HA MP A YEN (Maharashtra): Mr. Vice-Chairman, I rise to support the Bill moved by the hon. Deputy Minister of Exteral Affairs, because it reflects in general the policy of the Government with regard to the Nagaland situa-tion. I consider th:it the policy that is being pursued at present is certainly a policy of peace, a policy of peace with firmness and, therefore, it is desirable that all the Members of the different Parties should support this particular policy that the Government is pursuing at present with regard Government made a statement that the they should be because of interference Government would deal very strictly so far as the extremist group the rebels were concerned. They also affirmed strong dealing with violence in Nagaland. Further, they

have made it clear to the underground Nagas that there will be no talks with the underground Nagas unless they abandoned their policy of violence.

Thirdly, the Government of India has since then tried to strengthen the hands of the local administraton there. These are the three distinct features of the Government policy which has b:ta ormulated since August, 1968, and therefore we must try to support this policy.

I am sorry that there has been a criticism in this House by the Member who spoke earlier that this policy is a weak policy. I do not think that it is so. Now a change is there so far as the Government policy is concerned. There has been criticism by another Member too, but at least so far as the delicate question of Nagaland is concerned, why should we look at it from a communal point of view? There is also a limit to cummunalism and making use communalism for the sake of one's politics. I wish that the situation in Nagaland should not be viewed from that point of view.

I feel that since August 1968 there has been a change also so far as the underground Nagas are concerned. It is true that since so many years a see-saw or some sort of political struggle has been going on among the Nagas, but this see-saw with continuous change of leadership among the Nagas has now swerved round to the moderate section of Mr. Sukhai. He is now almost in charge of the leadership of the underground Nagas. The influence of the I Phizo section is waning and Mr. Sukhai has taken hold completely of the situation in Nagaland. So far as the policies of the underground Nagas are concerned, he has also made certain pronouncements—I wish that this should be noted-Mr. Sukhai has made two pronouncements. One is that he has made it very clear that henceforth since his assumption of the leadership of the undergound Nagas the policy that they wil! pursue will be a policy for a Members who have spoken earlier on this Bill peaceful solution of the Naga question, and have criticised the Government in respect of certain policies. I was also one of the critics of the Government's policy some time back and I and the Naga question is concerned, these are can understand the criticism being made in this House or the other that the policy of the Covernment in the policy of the po Government, is weak-kneed. By it since August one finds that there is a silver lining so far as the 1968 the policy of the Government itself has Naga situation is concerned. Added to this we changed and they have taken to a policy of must take note also of the recent elections that firmness in dealing with the underground were held there, the second general elections that Nagas. I would like to draw the attention of were held in Nagaland. It was expected that they Members to the fact that in August 1968 the would not be as peaceful, as fair and as free as

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